

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:980

ANSWERED ON:27.02.2006

DIRECTIONS BY CENTRAL POLLUTION CONTROL BOARD

Verma Shri Ravi Prakash

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has directed all local bodies/ State Pollution Control Board (SPCBs) to optimize participation by the local communities in the collection, segregation, disposal and composting of solid waste;
- (b) if so, the details thereof;
- (c) the measures suggested by the CPCB for utilization of waste as a supplement of fuel; and
- (d) the reaction of the CPCBs thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (d) As per the Municipal Solid Wastes (Management and Handling) Rules, 2000, every municipal authority, within the territorial area of the municipality, is responsible for implementation of the provisions of these rules relating to collection, segregation, storage, transportation, processing and disposal of municipal solid wastes. Waste processing and disposal as per these rules, include composting, incineration, pelletisation, energy recovery and any other State-of-the art technology duly approved by the Central Pollution Control Board (CPCB). CPCB has not made any specific suggestion for utilization of waste as supplement fuel, as selection of technology would depend upon the quality of waste to be treated, cost affordability of the local body and the venture based on economic feasibility.